

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 38 of 2021

IN THE MATTER OF:

S.V. Traders

...Appellant

Versus

S. Rajendran & Anr.

...Respondents

Present:

For Appellant: Ms. Himangi Kapoor, Advocate.

**For Respondents: Mr. N. P. Vijaykumar and Ms. M. Savitha Devi,
Advocates for R-1.
Mr. Avinash Krishnan Ravi, Mr. Jerin Asher Sojan and
Mr. Vikram Veerasamy, Advocates R-2.**

O R D E R
(Through Virtual Mode)

02.03.2021: Mr. Avinash Krishnan Rai, Advocate enters appearance on behalf of Respondent No.2. Status Report filed by Respondent No. 1 is taken on record. Learned counsel for Respondent No. 2 may file reply affidavit his vakalatnama within two weeks. Rejoinder, if any, thereto may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, together with compilation of relevant judgments may also be filed alongwith the pleadings.

Post the matter 'for admission (after notice)' before Court No. IV on **7th April, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc